- (3) Report of Study Tour of Study Group I of the Committee in its visit to Calcutta, Similari, Shillong and Hyderabad, in May-June, 1975.
- (4) Report of Study Group II of the Committee on its visit to Bombay, Goa, Bangalore, Madras and Trivandrum in June, 1975.

11.08 hrs.

11

DELHI SALES TAX BILL

MR. SPEAKER: Shri Pranab Kumar Mukherjee.

SHRI INDRAJIT GUPTA (Alipore): Sir, item No. 19 is to be taken up for further consideration. The House is in the middle of a debate and an hon. Member is already on his legs. Have you permitted item No. 18 to be brought first? What was being discussed earlier should be taken first.

MR, SPEAKER: You are an old Member. You know that they can change the arrangement of the order of business.

SHRI INDRAJIT GUPTA: Was your permission taken for this?

MR. SPEAKER: In such matters, if my permission were to be taken on each and every thing, I would not have any time for sleep.

SHRI INDRAJIT GUPTA: The Member is already on his legs. Emergency should not be made an excuse for all these things. You are the custodian of the House and you are responsible for the business of the House. Ministers cannot bring anything they like.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I should have, of course, consulted the Opposition also. It is a slip, if I may say so. The only reason why we have done this is because Rajya Sabha had to pass it. Whatever they pass we are taking up later and whatever they have to pass, we are taking up earlier. I agree, I should have consulted the leaders on the other side. It is a slip.

SHRI INDRAJIT GUPTA: It is all right. We are also reasonable but they should not bypass you and us, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): I beg to move*:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee be taken into consideration."

My pred cessor had already traced the history of the Bill and also the more important provisions of the Bill while introducing it in April 1973. I do not wish to take the time of the House by recapitulating them again.

The Bill was referred to a Select Committee on 6th September, 1974 which submitted its report on 8th April 1975. The Select Committee has examined the matter in great detail in the light of the evidence tendered by important trade bodies, associations and representatives of State Governments in the North Zone.

The report of the Select Committee sets out the details of the amendments adopted. I need, therefore, bring to the notice of the House only

^{*}Moved with the recommendation of the President.

some of the more important changes made in the Bill. These fall broadly in three categories, namely:

(a) Changes which will reduce irksomeness of the procedural formalities of the trade:

In this category, I should mention that texable quantum in respect of manufacturers and retailers in the original Bill was Rs 15,000 and Rs. 50,000 respectively. These have been raised to Rs. 30,000 and Rs. 1,00,000 respectively in the Bill as reported by the Select Committee. This will thus exclude many dealers with a small turnover.

The dealers will have to issue cash memos or cash bills only in respect of transactions exceeding Rs. 10, the limit specified in the original Bill was Rs. 5

The Bill provides that the sales tax authorities should issue registration certificates within a prescribed period.

Provision has been made for payment of interest in respect of delayed refunds by the Sales-tax Department. Similarly, provision has also been made for payment of interest for delayed payments by the dealers to the Government

(b) Measures which will tighten up the collection machinery and lead to an effective check on et asion.

The Commissioner of Sales-tax has been empowered to demand in appropriate cases security for proper custody and use of declaration forms.

The penal provisions have been made more stringent in respect of certain offences which are of a serious nature. The penalty for such offences will be rigorous imprisonment for a term which may extend to 6 months or with fine or with both and where the offences is a continuing one; a

daily fine not exceeding Rs. 200 during the period of the continuance of the offence.

(c) Revision in the rates of tax:

The Bill originally provided for a rate of tax upto 7 per cent as the general rate of tax. This is now being fixed at 7 per cent.

In respect of goods included in the First Schedule which are normally tuxury goods, the Select Committee has revised the rates from 10 to 12 per cent. This has been done taking into consideration the rates for similar items in adjoining States and keep in view the consensus in the meetings of the Sales-tax Regional Council for North Zone

In respect of declared goods, the Bill originally provided a rate of tax upto 3 per cent. This was the limit upto which the States could levy tax on declared goods under the Central Sales-tax Act. Now with effect from 1-7-1975, the rate of ceiling upto which the States can levy tax on declared goods has been raised to 4 per cent. I am moving an amendment to increase the ceiling limit to 4 per cent in espect of declared goods which are in the Second Schedule

Provision is also being made for taxing food or drinks served for consumption in a hotel or restaurant with which a cabaret, floor show or similar entertainment is provided therein, at a rate of 40 per cent.

The Select Committee has specifically added the following goods in the exempted list (Schedule III):

"Cooked dal, charcoal, instrument boxes used by students, chaff-cutters and Persian wheels, electric motors including mono bloc pump sets of 3 to 7 horse power, handspun yarn, achar and morabba, scientific goods, live-stocks including poultry and cotton padding."

[Shri Pranab Kumar Mukherjee]

Almost all the recommendations made by the Select Committee have been incorporated in the Bill as reported by the Select Committee. few which have not been incorporaced in the Bill can, if the Government decide to accept, be implemented by issue of suitable notifications in exercise of the delegated powers contained in the Bill. The Government however, not in a position to accept and adopt immediately one mendation of the Select Committee which relates to making a provision in the Bill to penalise officers conniving or colluding with the tax evaders specially as the Committee has also suggested that the Government should consider inclusion of a similar provision in other taxation laws. This will require detailed consultation with the State Government on an All-India basis and a decision arrived at after discussions in the meetings of the Regional Councils for Sales-tax.

In his minute of dissent, Shri Ramavtar Shastri has recommended that coal kerosene and matches should be brought under the exempted list since these articles are used mostly by the poor and middle strata of the population Coal is of two kinds, one of which is commonly known as charcoal used as a domestic fuel and the other used mostly as an industrial fuel. The latter is included in the list of goods declared to be of special Inter-State importance in There is already a restraint on the limit up to which goods so declared can be taxed under the local salestax laws. The present limit is 4 per cent and this cannot be exceeded. For over past 15 years, coal for industrial use has been subject to taxation in Delhi and it would not be desirable to exempt this now. However, charcoal which is used by the commonman has, on the recommendations of the Select Committee been included in the list of exempted goods and sales-tax will be leviable thereon when the Bill as enacted, comes into force.

As regards kerosene and matches, they are subjected to sales tax at the general rate of tax in the States adjoining Delhi. The adjoining States have been urging in the meetings of the Regional Councils for Sales Tax for levy of sales-tax in Delai on such items of mass consumption so that there is near uniformity in the rates thus reducing the incentive for tax evasion. Having regard to all the relevant factors and considering evidence tendered by representatives of some of the neighbouring States in the North Zone, the majority report of the Select Committee has made the following recommendations:

"Tax on kerosene and matches should be levied at the first point and it should not in any case be more than 3 per cent on kerosene and 4 per cent on matches."

It is proposed to accept the majority recommendations and suitable action will be taken for implementing them when the new law is brought into effect. The Bill gives adequate powers for giving effect to these recommendations by issue of requisite notifications by the Administrator. In the circumstances, it is regretted that the Government is not in a position to accept proposals made in the minute of dissent of Shri Ramayter Shastri.

The House is aware that the Bill has been carefully considered by the Select Committee which has suggested the Bill in the present form. I therefore, commend the Bill for its unanimous acceptance of the House.

Sir, I move.

MR SPEAKER. Motion moved:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee, be taken into consideration."

भी रामावतार शास्त्री (पटना) : धध्यक महोदय, दिल्ली बिकी कर विधेयक हमारे सामने है । इसके सम्बन्ध में मन्त्री जी ने प्रवर समिति की रिपोर्ट या सिंफ्रारिश के भाधार पर भपने विचार व्यक्त किए है। इस विधेयक के उद्देश्या पर प्रकाश डालते हुए भृतपूर्व वित मन्त्री श्री के ब्रार गणेश जी ने जो कहा था उसका पहला गैरा मै पढ़ना चाहता हं :

"The Bengal Finance (Sales Tax) Act, 1941, was extended to the union territory of Delhi in 1951. Experience of the working of the Act has revealed certain lacunae in the law which has resulted in evasion of sales tax. In order to ensure proper realisation of Sales Tax, it is necessary to plug loopholes in the law and tighten up the administrative machinery responsible for collection of tax"

टम उद्देश्य से किसी को ऐतराज तो सकता । उद्देश्य ठीक है ग्रीर इस उद्देश्य की सिंहि के लिए ही यह विधेयक हमारे सामने है। इस विधेयक को जैसा मन्त्री जी ने बनाय(इस सदन में 9 अप्रैल, 1973 की पेश कि । गया था श्रीर एक साल से ज्यादा होने क बाद । मितम्बर 1574 हो इसे प्रवर गमिनि वे पास शेजा गया । प्रवर पमिति ने काफ़ी विचार विमर्श के लाट इस साल के ग्राप्रैल पहीने में सरकार के पास श्रपनी मिफारिश भेजी । दिल्ली के लिए इस विधेयक का बड़ा महत्व है। इस बिल के र्जारए इंग् बाल की कोशिश नी गई है कि ग्रीर राज्यों मे जो बिकी कर का हिसाब कित। ब है, वहा जितना किकी कर वसूल मिया जाता है उसी के भ्रासपाम यहां भा लोगों को विकी कर देना चाहिए। उसी बात को करने की कोशिश इस विधेयक में का गई है।

विधेयक पर किचार करने के सिलसिले में प्रवर समिति ने व्यापारी वर्गों से भौर दूसरे तरह तरह के सगठनों से उनकी राय मांगी, उनसे ज्ञापन लिए भीर तमाम बातों पर गम्भीरता के साथ विचार करने के बाद घपनी सिफ़ारिशें भेजी । समिति की 18 बैठकें हुई भीर उन बैठकों में तमाम बातों पर गौर करने के बाद प्रवर समिति ने सरकार के पास भ्रपनी सिफारिशें भेजीं। मोटे तौर पर मैं उन सिफ़ारिशो से सहमत हूं। जरूरत इस बात की थी कि दिल्ली बिक्री कर विधेयक शीघ्र से शीघ्र पास किया जाये. उसे कार्या-न्वित किया जाये गौर भव तक के कान्नों में जो राज्यों में चल रहे हो या यहां पर जो बंगाल सेन्स टैक्स, ऐक्ट, 1974 लागू था उसमे जो खामियां थी, जो कमियां थी उन्हें ठीक करके यहा के प्रणासन को यह अधिकार दे दिया जाये कि वे बिकी कर लोगों से वसूल करे। लेकिन जैसा कि मन्त्री जी ने ठीक ही कहा, इसमें मैंने भ्रयनी विमति की टिप्पणी दी हैं। बहुत बहुस के बावजूद मैं समिति के सदस्यो की इस राप से सहमत नहीं हो सका कि जलाने का कोयला. दियासलाई ग्रीर किरोसिन तेल जैसी ग्रावण्यक चीजो पर भी बित्रो कर लगाया जाये । मैं उनकी इस राय मे महमत नही हो सका । यह सभी लोग जानते है कि इन नीनो चीजो का इस्तेमाल गरीब से गरीब जनता भी करती है वह चाहे देहातों मे रहतो हो या गहरों में रक्षतों हो। बहुत गरीब जनता भी खाना बनाने के लिए कोयला जलाती हैं। उससे भी ग्रंधिक संख्या मे जनता दियासलाई का इस्तेमाल करती है भीर किरोसिन तेल जलाकर भ्रपनी झोपड़िये। को उजागर करती है। इसलिए इन तीनों बीजो पर भी विकी कर लगाना मैं सही नही समझता हं, मैं इसे जनविरोधी नीनि मानता हूं। इसीलिए मैंने इसकी विरोध किया और

[बा रायावतार माता]

अपनी विमति की टिप्पणी भी दी। सरकार से मैंने बहुत निवेदन किया कि आप गरीबी मिटाने की बात करते हैं, समाजवाद लाने की बात करते हैं, लोके कल्याणकारी राज्य की बात करते हैं तो इन तमाम बातों का मेल गरीबों द्वारा इस्तेमाल में लाई जाने वाली बीजों पर कर लगाने से नहीं बैठता है। दुख की बात हैं कि मेरी बात मानी नहीं जा सकी यद्यपि अधिकत्य सदस्य यह जरूर समझते बे कि अगर ऐसा होता तो अच्छा था।

फ़िर भी रिपोर्ट भापके सामने है, हमारी विमति की टिप्पणी ग्रापके सामने हैं, मैं ग्रभो भी सरकार से इसे स्वीकार करने को कहंगा भापने भ्रभी किरोसिन तेल के सम्बन्ध में बताया कि जहां से सप्लाई शुरू होती हैं, जो मूल स्रोत हैं वहां पर टैक्स लगा रहे हैं, वह तो ठीक है श्रीर श्रागे भी सरकार की नीति इसी तरफ़ जानी चाहिए कि सोर्स पर ही टैक्स लगाने की कोशिश की जाये क्योंकि नीचे ग्राने में तरह तरह की किटनाइयां होती हैं, कर लगाने में भी ग्रौर उसको वसूल करने में भी भौर उसमें बहुत सारा बिकी कर का पैसा मारा जाता है, व्यापारी उसकी बचा लेते हैं। इसलिए स्नात पर हो कर लगाया जाना चाहिए । इस विधेयक के जरिए कुछ चीजों में स्रोत की तरफ़ जाने की काशिश की गई है, जैसे कि किरोमिन तेल पर भो कोशिश की गई हैं तीन प्रतिशत भीर माचिस पर चार प्रतिशत, कोयले पर भी प्रापने स्रांत पर हो लगाया है। जेकिन इन चीजों का कौन लोग इस्तेमाल करते हैं इस बात को ध्यान मे रखते हुए मैं निवेदन करूगा कि भ्राप इन तीनो वस्तुत्रों पर कोई भी बिक्री कर न लगाये। श्चाप उदाहरण दे देंगे कि बहुत जगह तमाम राज्य सरकारें ल तती है, लगाती हागी, मैं जानता हं लगाती हैं लेकिन क्या ग्राप एक नया रास्ता राज्यों को नही दिखा सकते हैं, जो बिल्कुल गरीब लोग है, जिन्हें खाने की महीं मिलता उनको भी किरोसिन तेल इस्तेमाल करना पड़ता ह-- भ्रभी किरोसिन

तेज की कीनत भी बढ़ गई हैं--- उन्हों माचिस इस्तेमाल वरनी पड़ती हैं और कोधला इस्तेमाच करना पड़ता हैं इसलिए आप के दिल में यह भाव उत्पन्न होना चाहिए कि भ्राप ऐसे लोगों को टैक्स से बरी कर दें। इसरी तरफ जो कर का पैसा बचाने वाले लोग हैं, कर बंचक हैं, कर की चोरी करने वाले हैं, बड़े बड़े मुनाफ़!खोर हैं, गल्ला चोर हैं, बड़े बड़े मोनोपोलिस्ट हैं, इजारेदार श्रीर पुंजीपति हैं उन पर कर लगाने में तो कोई भी ठकावट नहीं होनी चाहिए लेकिन उनके प्रति समय समय पर भ्राप हमदर्बी दिखलाते हैं, भ्राप उनके टैक्सों को कम कर देते हैं। तो जितनी राशि ग्राप इन तीन चीजों पर विकी करके रूप में वसूल करना चाहते हैं उसन कई गना राशि भ्राप उन लोगों से वमूल कर सकते है। मेरा भ्रापसे निवेदन है कि जिनके पास ज्यादा पैसे हैं, जो साधन सम्पन्न है उन पर ज्यादा टैक्स लगाइये । इस देश में जिन इप्रान्दारी, मनाफ़ाखोरों श्रौर गल्ला चोरा ने लट का राज्य कायम किए हम्रा है उनके लिए प्रापक दिल में हमदर्दी पैदा होती है। तो उनके ऊपर श्राप टैक्स लगाये श्रीर गरोब लागो की माफ़ कर दे, यह मेरा भ्रापस बड़े भ्रदब के साथ निवेदन है।

एक दूसरां बात जिसकी चर्चा इम प्रवर समिति की रिपोर्ट में है वह यह कि जो लोग टैक्स की चोरी करते हैं, जो करवंचक हैं, उनको ग्राप सख्त से मख्त सजा देना चाहते हैं, उनके लिए ग्रापने जेल जाने तक की सजा रखी है—ठोक है, मैं इसका स्वागत करता हूं। उनके ऊपर ज्यादा से ज्यादा सख्तो होनी चाहिए, उनके निए जेन की ही मजा होनो चाहिए। ग्रापने जेल या जुर्नात की मजा रखी थी तो मैंने वहां इसका विरोध किया था कि जेल की भीर जुर्माने को सजा रखी जाये, उसमें "या" नही होना चाहिए। क्योंकि जुर्माने के नाम पर ग्रापके हाकिम थोड़ा वहुत जुर्माना कर देंगे, उनको जेल नहीं भेजेंगे। ऐसे करवंचक जो सरकार को भीर जनता को धोखा देते हैं,

जी देश का सोवण करते हैं उनको जैल की सजा देने के साथ साथ जुर्माना भी यदि धाप उनसे की सकों तो ले लें। "धा" कर देने से वे लोग सजा से बच जाते हैं। तो उनके लिए प्रापने बह किया लेकिन कल भी जैसा कि मैंने हैक्जेशन लाज अमेण्डमेन्ट विल पर बोलने हुए कहा था कि जो करवंचकों के मददगार अधिकारी भौर भ्रफपर हैं उन्हें भी सजा दें। मन्त्री जी ने कल कह दिया कि मैं मभी को चोर समझता हूं, ऐसा नहीं है लेकिन काफी संख्या में ऐसे लोग हैं जो गड़बड़ करते हैं, टैक्स इवेजन में टैक्स चोरों की मदद करते हैं तो उनके लिए ग्रापने कोई भी सजा की व्यवस्था नहीं की है। कमटी ने ऐसा सिफारिश की है कि भीर जिसके लिए भ्रापने कहा कि राज्य सरकारो और दूसरे स्तरों पर विचार करने की जरूरत है। मैं किर कमेटी की मिका-रिशों को दाहराना नही चाहता हूं।

"The Committee recommends that there should be a provision in the Bill to penalise officers containing or colluding with the tax evaders. The Government should also consider to include similar provisions in other taxation laws."

तमाम कर मम्बाधी कानृतों में इम तरह की व्यवस्था, इम तरह का क्लाज, इम तरह की धारा लाई जानी चाहिये । ग्रगर कोर्ट ग्रधिकारी किसी कर-बंबक को मदद करत! है, तो जो सजा कर-बंबक को, कर-छिपाने वाले को, कर-बंबने को के ने हैं, तहीं सजा ग्रधिकारी को भी दी जानी चाहिये जो कर-चोरों के साथ मिली-भगन करते हैं, नाठगाठ करते हैं । मैं चाहता हूं कि सरकार इम पर ज्यादा से ज्यादा गम्मीरता के साथ विचार करके फीरन निकट भित्राय में उनाम कानृतों में इस तरह का संशोधन लाये ताकि हम ज्यादा से ज्यादा कर-बंबकों को, जा टैक्म की रोक सकें और अपने देश की आय को बढ़ा सकें, सरकार की आय को बढ़ा सकें, सरकारी खजाने में ज्यादा से ज्यादा पैसा ला सकें।

जब कोयला, किरासिन तेल ग्रौर माचिस की बिकी कर से मुक्त करने की मांग मैंने उस कमेटी में की थी, उस समय वहां कुछ ऐसे मदस्य भी मीजूद थे, जो इस समय यहां मौजूद नहीं हैं, जैसे मानसंवादी कम्युनिस्ट पार्टी, सोशलिस्ट पार्टी. जनसंघ के सदस्य, इन लोगों की उस समय कोई श्रावाज सुनाई नहीं पड़ी । बल्कि उन्होंने उसका समर्थन किया। जब उनकी ग्रोर से यहां कोई विमति-टिप्पण ही नहीं हैं तो यही माना जाना चाहिये कि उन्होंने वहां उसका समर्थन किया। इस बात को देख कर मुझे ताज्जुब होता है, यह कैसा ढकोमला है, कैसा पाखण्ड है। हम बाहर तो कहें कि किरासिन तेल पर कोई बिक्री कर नही लगना चाहिये, कोई टैक्स नहीं लगना चाहिये, दियामलाई पर कोई टैक्स नहीं लगना चाहिये, जनानं के कोयले पर कोई टैक्स नही लगना चाहिये, लेकिन जब पालिया-मेंट में ग्रायें तो चुपचाप उसका समर्थन करें--यह कैंनी नीति है। मुझे अफमोस है कि मेरे वे साथी लोग यहा मौजूद नही हैं, सम्भवतः वे इम समय यहा होने तो उनमे से कुछ हो सकता हे मेरा समर्थन करते । लेकिन उनकी यह नीति समझ मे नही म्राई--जनता मे भाषण कुछ करे भीर जब यहां सरकार द्वारा बिल बनाने को बान ग्राय तो दूसरी बात कहें।

ग्रन में मुझे यह निवेदन करना है——
ग्रभी मन्त्री जी ने चर्चा की कि जो डिक्लेग्रडं
गुड्स होंगे, जिनकी घोषणा कर दी जायगी,
उन पर 3 परसेन्ट की जगह 4 परसेन्ट लगेगा।
लेकिन यह बान प्रवर समिति में नहीं ग्राई
थी, शायद ग्रापको बाद में मालूम हुगा कि
दूसरे राज्यों में ऐसा हो गया है, वहां बढ़ा
दिया है, इसलिये ग्राप भी उसकी बढ़ाना
चाहते हैं। मैं समझना हूं कि यह मुनासिव

श्वाः राम।वतार मास्त्रा

बात नहीं है, बाप को इसे नहीं बढ़ाना चाहिबे था। प्रवर समिति ने कापने पास जो सिका-रिश की थी, भ्रपनी जो राय भेजी थी, उसको ही आपको पूरा-पूरा मानना चाहिये था । लेकिन श्रापने वैसा न करके एक नया संशोधन पेश कर दिया । मैं इस संशोधन की मुना-सिंब नहीं समझता हूं और प्रवर समिति के निर्णय को इस प्रकार बदलने को भी मैं ठौक नहीं समझता है।

मैं समझता हं कि इस कानून के जरिये ग्राप जरूर कर-वंचकों की पकड़ने की कोशिश करेंगे, उन्हें सजा देने की कोशिश करेंगे, भागदनी में वृद्धि ही ऐसा उपाय करेंगे---एसा ग्रधिकार श्रापको यह विधेयक दे रहा है। इसमें भीर भी बहुत सारी बातें कही गई हैं, जिनका मैंने समर्थन किया था, लेकिन जिन तीन बातों पर मेरी महमति नहीं थी, उनके सम्बन्ध में मैंने श्रपनी विमति-टिप्पणी दी थी। मोटा-मोटी तो में सगझना हं कि यह बिल ठीक है, लेकिन 16 माने तब ठीक होगा जब ग्राप मेरी विनित्त को स्वीकरा परते हुए कोयला, दियामलाई और किरामिन तेल को विको कर से मुक्त कर देंगे। अगर सरकार श्रभी भी गरीब जनता का समयेन वाहती है, जो समाज में सबसे ज्यादा कुटे-पिसे, उत्शिहत लोग हैं, यदि उनकी हमदर्दी चाहते हैं ता इन तीन चीजों को बिकी कर मे मुक्त कर देना चाहिये, बिना इस बात का विचार किये कि दसरे राज्य क्या कर रहे हैं, भ्रापको स्वयं एक म्रादर्श उपस्थित करना चाहियं।

इन शब्दों के साथ मोटा-मोटी मैं इस बिल का समर्थन करता है।

Shri Pranab Kumar Mukher... JEE: Sir, I am grateful to the hon'ble House that the Bill is going to be passed almost without any discussion.

The hop. Member has just highlighted those points, the recommendations of the Select Committee, and in my introductory remarks, I have covered some of the points in anticipation that he is going to raise these points. So far as the amendment is concerned, Sir, it is an enabling provision because the Finance Act has been amended and when it was discussed in the Select Committee, it was also pointed out at that level that we should bring it on par with the central sales tax. By amending the Finance Act, sales tax has been raised from 3 per cent to 4 per cent and this is an enabling provision that the ceiling should not be more than 4 per cent. But, it does not mean automatically that it should be fixed at 4 per cent. It can be reduced. It can be fixed at less than 4 per cent and the maximum ceiling is put forward to bring it in conformity with amended provision of the Finance Act. That is why, I want to move this amendment.

The hon. Member has also highlighted the point in regard to sales tax on kerosene and match box. But, at the same time, we shall have to keep in mind that it is not merely in the Union Territory of Delhi, but in almost all States, there is sales tax on these two items. If I can quote the rates in some of the States, Haryana it is 7 per cent; in Himachal Pradesh it is 6 per cen; in Punjab it is 6 per cent; in Rajasthan it is 7 per cent and in UP it is 7 per cent. I am just quoting the rates levied in the neighbouring States. It is known to the hon. Member that this is a provision on which we had a good deal of deliberation. Keeping the distributive character of the Delhi trade and other points in view, we have fixed sales tax not at par with the neighbouring States but at the reduced rate.

I have also tried to cover the third point which the hon. Member mentioned. It is true that those prople who collude with the tax evaders should be penalized. It may be possi-

(Amdt.) Bill

ble that the existing provisions which deal with these types of offences may not be adequate. But, at the same time, Sir, it has to be kept in mind that this is not the only piece of tax legislation; there are various other provisions also. Therefore, in order to make an over-all assessment, I have indicated that this is a matter which requires some detailed examination and in regard to which, State Governments have also to be consulted. Sales tax is not administered merely by the Delhi Administration or by the Central Government; certain other States also come into the picture. Other tax laws are also there administered by the Central Government, and at the appropriate time, it would be possible for us to take an overall view so far as this particular point is concerned and if necessary amendments can be made.

With these words, I request the hon. House to consider this Bill

MR. SPEAKER: The question is:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee, be taken into consideration."

The motion was adopted.

MR. SPEAKER: We shall now take up clause-by-clause consideration.

There are no amendments to clauses 2 and 3.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 8 were added to the Bill

Clause 4- (Rate of tax)

MR. SPEAKER: We shall take up Clause 4. There is one Government amendment, amendment No. 1.

*Amendment made:

"Page 5, line 15,---

for "three pass" ubstitute "four paise"

(SHRI PRANAB KUMAR MUKHERJEE)

MR. SPEAKER: The question is:

"That clause 4, as amended, stand part of the Bill".

The motion was adopted.

Clause 4, as amended, was added to the Bill. Clauses 5 to 75, the First Schedule, the Second Schedule, the Third Schedule, Clause 1, the Eacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHER-JEE: I move:

"That the Bill, as amended, be passed".

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

11 42 hrs.

DEFENCE OF INDIA (AMEND-MENT) BILL—contd.

MR. SPEAKER: We will resume further consideration of the following motion moved by Shri K. Brahmananda Reddy on the 28th July 1975, namely:

'That the Bill to amend the Defence of India Act, 1971, as passed by Rajya Sabha, be taken into consideration".

Shri Jharkhande Rai may continue his speech.

^{*}Amendment moved with the recommendation of the President.